

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR. (W)

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Date of Decision: 30.10.95

OA 494/95

Birdhi Chand, Chaturbhuj, Golul Singh, Satya Narain Sharma, Paghveer Singh, K.N.V. Nayyar, Bhagwana Ram, Seva Lal, Govardhan Lal, Prem Chand, Govind Ram, Nathu Lal, Mohan Lal, Ram Swaroop, Manish Pandey and Mohd. Ajaz

... APPLICANTS.

VERSUS

Union of India and others

... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, MEMBER (A)

For the Applicants ... Mr. Kunal Rawat
For the Respondents ... ---

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicants, named above, have prayed in this application u/s 19 of the Administrative Tribunals Act, 1985, for a direction to the respondents to grant pay scale of Group-C to them as per the 4th Central Pay Commission w.e.f. 1.1.86 as also for a direction to refix them in the pay scale of Rs.975-1540 instead of Rs.800-1150, as allowed in the case of Balu Ram Bal and Bhagat Behara w.e.f. 1.1.86.

2. We have heard the learned counsel for the applicants and have perused the records.

3. The learned counsel for the applicants states that the representation in this behalf, at Annexure A-6 dated 3.7.95, on the subject of upgradation of pay scale of Technical Operator (CHEM) has not been decided by the respondents and he, therefore, wants the same to be decided keeping in view the decision of the Cuttack Bench of the Tribunal in OA 177/94 read with MA 413/94 dated 11.8.94.

4. We, therefore, dispose of this OA at the stage of admission with a direction to the respondents to decide the representation at Annexure A-6 dated 3.7.95 keeping in view the order of the Cuttack Bench of the Tribunal in OA 177/94 dated 11.8.94, at Annexure A-4, within three months from the date of receipt of a copy of this order. Let a copy of the OA alongwith the paper book *Copy of OA* and the representation alongwith a copy of Annexure A-4 be sent to the Deputy

Director General, Geological Survey of India, Western Region, Jhalana Doongri Office Complex, Jaipur, (Respondent No.3). The applicants may file a fresh OA if they are aggrieved by the decision taken on their representation.

(O.P. SHAFMA)

MEMBER (A)

Gopal Krishna
(GOPAL KRISHNA)

VICE CHAIRMAN

VK